

**The Goa (Mopa Airport Development Authority) (Amendment) Bill, 2026**

**(Bill No.3 of 2026)**

**A**

**BILL**

further to amend the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018).

**(1) Short title and commencement** .- (1) This Act may be

called the Goa (Mopa Airport Development Authority) (Amendment) Act, 2026.

(2) It shall come into force at once.

**2. Amendment of section 8.**- In the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018), in section 8, for sub-section (1B), the following sub-section shall be substituted, namely:-

“(1B) The Authority may appoint its staff either on contract, regular basis, or deputation, on such terms and conditions as it may specify, for its smooth functioning, the expenditure on which shall be met by the Authority from its own funds.”

**Statement of Objects and Reasons**

The Bill seeks to substitute sub-section (1B) of section 8 of the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018) so as to ensure adequate staffing of Mopa Airport Development Authority and to enable recruitment of suitably qualified personnel in the timely manner.

**FINANCIAL MEMORANDUM**

No financial implications are involved in this Bill on the part of the Government

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

No delegated legislation is envisaged in this Bill

Porvorim – Goa  
12<sup>th</sup> January 2026

Dr. Pramod Sawant  
Chief Minister/Minister for Civil Aviation

Assembly Hall,  
Porvorim  
12<sup>th</sup> January 2026

Namrata Ulman  
Secretary to the Legislative Assembly of Goa

Panaji, 3rd March, 2023 (Phalgun 12, 1944)

SERIES I No. 48



# OFFICIAL GAZETTE

## GOVERNMENT OF GOA

PUBLISHED BY AUTHORITY

### EXTRAORDINARY

### No. 2

#### GOVERNMENT OF GOA

Department of Law  
Legal Affairs Division

#### Notification

7/11/2023-LA

The Goa (Mopa Airport Development Authority) (Amendment) Act, 2023 (Goa Act 12 of 2023), which has been passed by the Legislative Assembly of Goa on 19-01-2023 and assented to by the Governor of Goa on 27-02-2023, is hereby published for the general information of the public.

Pooja D. Phadte, Joint Secretary (Law).

Porvorim, 3rd March, 2023.

#### The Goa (Mopa Airport Development Authority) (Amendment) Act, 2023

(Goa Act 12 of 2023) [27-02-2023]

AN

ACT

to amend the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018).

Be it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) The Act may be called the Goa (Mopa Airport Development Authority) (Amendment) Act, 2023.

(2) It shall come into force at once.

2. *Substitution of section 4.*— For section 4 of the Goa (Mopa Airport Development Authority) Act, 2018 (Goa Act 10 of 2018) (hereinafter referred to as the "principal Act"), the following section shall be substituted, namely:—

3. *Composition of Authority.*— The Authority shall consist of a Chairperson to be appointed by the Government and the following members, namely:—

(i) Chief Secretary	Member
(ii) Secretary (Finance)	Member
(iii) Secretary (Civil Aviation)	Member
(iv) Secretary (Town and Country Planning)	Member
(v) Secretary (Urban Development)	Member
(vi) Secretary (Panchayats)	Member
(vii) Chief Town Planner (Planning)	Member
(viii) Principal Chief Conservator of Forests	Member
(ix) Director of Health Services	Member

## OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 48

(EXTRAORDINARY No. 2)

3RD MARCH, 2023

(x) Member Secretary of Goa Member  
State Pollution Control Board

(xi) Director of Fire and Member  
Emergency Services

(xii) Director (Civil Aviation) Member  
Secretary".

3. *Amendment of section 7.*— In section 7 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Notwithstanding anything contained in the Goa Town and Country Planning Act, 1975 (Act 21 of 1975), for the Mopa International Airport Planning Area, the Authority shall be deemed to be a Planning and Development Authority under the said Act and it shall prepare an Outline Development Plan for the planning area within its jurisdiction, in accordance with the Concession Agreement dated 8-11-2016 which shall be, subject to the approval of the Government, final.

*Explanation:* "Concession Agreement dated 8-11-2016" means the Agreement for the Development of Greenfield International Airport on Public Private Partnership basis at Mopa in Goa entered into between the

Government of Goa and GMR Goa International Airport Limited and any subsequent amendment, deviation, modification, etc. to the same as approved by the Government of Goa".

4. *Amendment of section 8.*— In section 8 of the principal Act, after sub-section (1), the following sub-sections shall be inserted, namely:—

"(1A) The Authority shall appoint such personal staff to the Chairperson as specified by the Government, whose services shall be coterminous with the tenure of the Chairperson. The expenditure on salary of such staff shall be met by the Authority from its own funds.

(1B) The Authority may appoint staff on contract basis for its smooth functioning, expenditure on which shall be met by the Authority from its own funds".

Secretariat,  
Porvorim-Goa,  
Dated: 03-03-2023.

SANDIP JACQUES  
Secretary to the  
Government of Goa,  
Law Department  
(Legal Affairs).

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Printed and Published by the Director, Printing & Stationery,  
Government Printing Press,  
Mahatma Gandhi Road, Panaji-Goa 403 001.

PRICE — Rs. 2.00

PRINTED AT THE GOVERNMENT PRINTING PRESS, PANAJI-GOA—438/160—3/2023.